

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent
Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent Mr. Abhishek Anand, Mr. Rahul Shukla, Advs. for RP
 Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Aashish
 Khattar, Advs. for Ex.-management
 Mr. Anand Chibber, Sr. Adv. with Mr. Shikhar Sarin,
 Adv.
 Mr. Pritpal Singh Nijjar, Advs.
 Mr. Balvinder Ralhan, Adv. for CA-35/2019

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 11.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)